

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1813
ANSWERED ON:04.12.2006
GRANT OF LOANS FROM SDF
Athawale Shri Ramdas;Vijayashankar Shri C.H.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) The number of proposals received by the Government seeking financial assistance from Sugar Development Fund (SDF) for expansion and modernisation of sugar mills as on date, State-wise ;
- (b) The name of sugar mills which have been provided financial assistance from said fund during the last three years till date, State-wise;
- (c) Whether these sugar mills have fully utilised these funds;
- (d) If not, the reasons therefor;
- (e) The number of proposals seeking financial assistance from SDF still pending with the Government alongwith the reasons therefor ;
- (f) Whether the Government has finalised any policy for speedy clearance of such proposals; and
- (g) If so, the details thereof and the time by which it is likely to be implemented ?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

- (a) : A statement showing Statewise number of proposals received during the previous 3 years seeking financial assistance from SDF is attached at Annexure I.
- (b) : A statement indicating names of the sugar mills (state-wise) who have been provided financial assistance from SDF during the last three years is at Annexure-II.
- (c): Out of 25 numbers of disbursements made during the previous three years as well as the current year (as shown in Annexure II), funds in 16 cases have been fully utilized.
- (d): After sanction, the sugar mills have to enter into an agreement with the Government and also provide a security for repayment of the SDF loans. The loans are normally disbursed in two instalments, wherein the second instalment is released only on submission of utilization certificate for satisfactory utilization of the 1st instalment. Therefore, there is normally a time lag between the date of sanction and disbursement of first/second instalment and utilization of the same by the mills.
- (e), (f) & (g): The Government has 17 pending proposals for modernization/expansion projects as on 1.11.2006. Proposals can be considered only when complete documents are submitted by the sugar mills. Receipt of application and sanction of loan is a continuous process wherein loan applications are first scrutinized by the Sub Committee and thereafter by the Standing Committee on SDF. Recommendations of the Standing Committee are placed before the Government and on its acceptance, sanction of SDF loan is issued. There is always a time gap between receipt of loan application/proposal and sanction of the same. However, in order to speed up the disposal of cases, the Department is holding at least one meeting of the Sub-Committee/Standing Committee, on an average, every month.